

**NATIONAL COMPANY LAW APPELLANT TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No.995 Of 2019**

**&**

**I.A No.179/2020**

**In the matter of:**

**S.S. Natural Resources Pvt Ltd**

**Appellant**

**Vs**

**Ramswarup Industries Ltd & Ors.**

**Respondents**

**For Appellant: Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika Sharma  
and Mr. Rahul Mendiratta, Advocates.**

**For Respondent: Mr. Darpan Wadhwa, Sr. Advocate with  
Mr. Aman Varma and Ms. Smiriti Churiwal,  
Advocates for R-5 – CoC.**

**With**

**Company Appeal (AT) (Insolvency) No.988 Of 2019**

**In the matter of:**

**Pegasus Assets Reconstruction Pvt Ltd**

**Appellant**

**Vs**

**Kshitiz Chhawcharia (RP) & Ors**

**Respondents**

**For Appellant: Mr. Atul Sharma and Ms. Renuka Iyer, Advocates.**

**For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt,  
Ms. Niharika Sharma and Mr. Rahul Mendiratta,  
Advocates.**

**With**

**Company Appeal (AT)(Insolvency) No.1039 Of 2019**

**In the matter of:**

**Aashish Jhunjhunwala & Ors**

**Appellants**

**Vs**

**Kshitiz Chhawcharia  
RP of Ramswarup Industreis Ltd & Ors.**

**Respondents**

**For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque  
and R B Phookan, Advocates.**

**For Respondent: Mr. Darpan Wadhwa, Sr. Advocate with  
Mr. Aman Varma and Ms. Smiriti Churiwal,  
Advocates for R-4 – CoC.**

**With**

**Company Appeal (AT)(Insolvency) No.1124 Of 2019**

**In the matter of:**

**Aashish Jhunjunwala**

**Appellant**

**Vs**

**Kshitiz Chhawcharia**

**RP of Ramswarup Industreis Ltd & Ors.**

**Respondents**

**For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque**

**and R B Phookan, Advocates.**

**For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt,**

**Ms. Niharika Sharma and Mr. Rahul Mendiratta,  
Advocates for R-2.**

**With**

**Company Appeal (AT)(Insolvency) No.1125 Of 2019**

**In the matter of:**

**Vanguard Credit & Holdings Pvt Ltd**

**Appellant**

**Vs**

**Kshitiz Chhawcharia**

**Respondents**

**RP of Ramswarup Industreis Ltd & Anr.**

**For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque**

**and R B Phookan, Advocates.**

**For Respondent: Mr. Aman Varma & Ms. Smriti Churiwal,**

**Advocates for (CoC) R-4**

**With**

**Company Appeal (AT)(Insolvency) No.1159 Of 2019**

**In the matter of:**

**Orissa Metaliks Pvt Ltd**

**Appellant**

**Vs**

**Kshitiz Chhawcharia & Anr**

**Respondents**

**For Appellant: Mr. Abharajit Mitra, Sr. Adv. With Mr. Raghunath Ghosh,**

**Mr. Santanu Ghosh and Ms. Urmila Chakraborty,  
Advocates.**

**For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt,  
Ms. Niharika Sharma and Mr. Rahul Mendiratta,  
Advocates for R-2**

**WITH  
Company Appeal (AT) (Insolvency) No.1242 Of 2019**

**In the matter of:**

**Indian Renewable Energy Development**

**Agency Ltd**

**Appellant**

**Vs**

**Ramswarup Industreis Ltd & Ors.**

**Respondents**

**For Appellant: Ms. Varsha Banerjee, Advocate  
For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt,  
Ms. Niharika Sharma and Mr. Rahul Mendiratta,  
Advocates for R-2.**

**WITH  
Company Appeal (AT) (Insolvency) No.468 Of 2020**

**In the matter of:**

**Edelweiss Finvest Pvt. Ltd.**

**Appellant**

**Vs**

**Ramswarup Industreis Ltd**

**Respondents**

**For Appellant: Mr. Shatardru Chakraborty, Ms. Sonia Dube,  
Ms. Kanchan Yadav and Mr. Ms. Surbhi Anand, Advocates.**

**For Respondent: Mr. Sumant Batra, Mr. Sanjay Bhatt,  
Ms. Niharika Sharma and Mr. Rahul Mendiratta,  
Advocates for R-3  
Mr. Aman Varma and Ms. Smriti Churiwal,  
Advocates for R-2 (CoC)**

**ORDER  
(Virtual Mode)**

**27.08.2020** Heard the Learned Counsel for the Appellants in Company Appeal (AT) (Insolvency) No. 995 of 2019 and Company Appeal (AT) (Insolvency) No. 1159 of 2019 and they have concluded their arguments.

In Company Appeal (AT) (Insolvency) No. 988 of 2019, the Learned Counsel for the Appellant started the arguments but inconclusive. He is directed to file convenience compilation in which only the relevant pages be included.

On next date, we would like to hear the arguments of the Appellants who have challenged the Resolution Plan.

All the Parties are directed to file the convenience compilation before the next date of hearing.

Let the matter be fixed as 'Part-Heard' on **18<sup>th</sup> September, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. V.P. Singh)**  
**Member (Technical)**

**Basant B./md/**